

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:85

ANSWERED ON:20.03.2012

FUNDS TO NGOS

Das Gupta Shri Gurudas;Lingam Shri P.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of the funds received by various Non-Governmental Organisations (NGOs) from abroad during each of the last three years;
- (b) whether the Government has any mechanism to monitor that the funds received by these NGOs are being utilized for the purpose for which they are given;
- (c) if so, the details thereof; and
- (d) the action taken against the NGOs violating these guidelines?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 85 FOR 20.03.2012

(a): As per the information available, the amount of foreign contribution received by Associations registered and Associations granted prior permission under the Foreign Contribution (Regulation) Act, 2010 during the period 2007-2008, 2008-2009 and 2009-2010 is as follows:

Year	Amount of foreign contribution received
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2007-2008 Rs.9914.19 Crore

2008-2009 Rs.10987.05 Crore

2009-2010 Rs.10340.25 Crore

(b) & (c): The Government monitors the receipt and utilization of foreign contributions by any 'person' in the Country through the Foreign Contribution (Regulation) Act, 2010 and Foreign Contribution (Regulation) Rules, 2011 framed under the Act.

(d):

(i) 24 cases have been referred to CBI.

(ii) 7 cases have been given to State Police.

(iii) 35 NGOs have been placed in Prior Permission category.

(iv) Accounts of 30 NGOs have been frozen.

(v) 70 NGOs have been prohibited from receiving foreign contribution.